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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**TP No. 121/397-398/NCLT/AHM/2016 (New)  
C.P. No. 29/397-398/CLB/MB/2016(Old)**

Coram:


**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.09.2017**

Name of the Company: Nehal L. Upadhyay  
V/s.  
Elected Face India Pvt. Ltd. & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

| <u>S.NO.</u> | <u>NAME (CAPITAL LETTERS)</u> | <u>DESIGNATION</u> | <u>REPRESENTATION</u> | <u>SIGNATURE</u> |
|--------------|-------------------------------|--------------------|-----------------------|------------------|
|--------------|-------------------------------|--------------------|-----------------------|------------------|

|    |                    |          |            |   |
|----|--------------------|----------|------------|---|
| 1. | PAVAN S. GODIAWALA | ADVOCATE | PETITIONER |  |
| 2. |                    |          |            |   |

**ORDER**

Learned Advocate Mr. Pavan Godiawala present for Original petitioner. None present for Original Respondent.

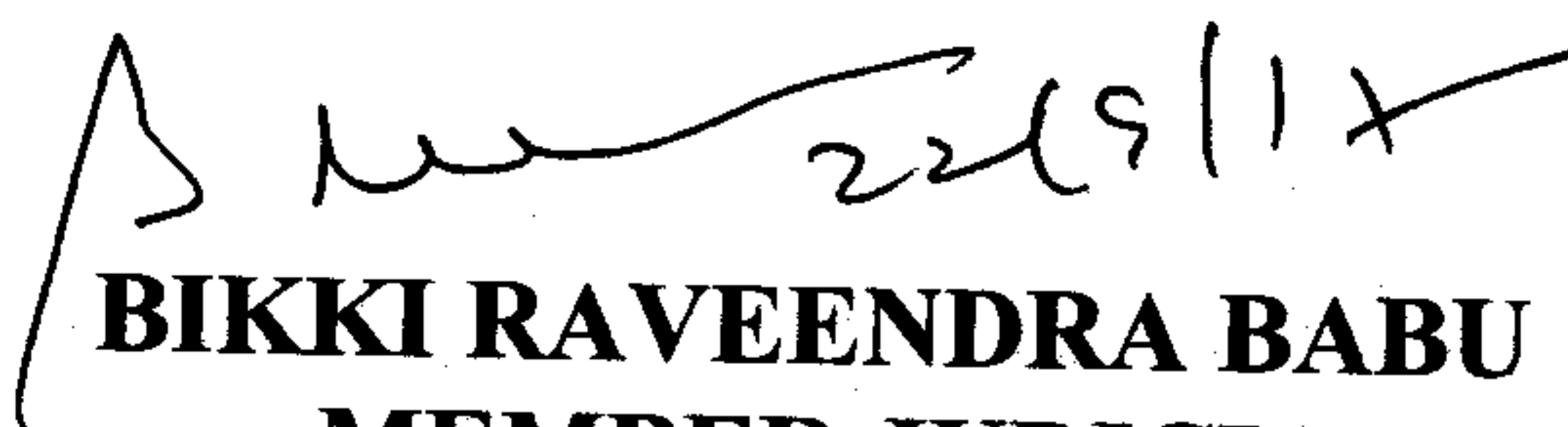
Proof of service of notice of date of hearing not filed.

Respondents not filed reply.

Again petitioner is directed to serve copy of this order on Respondent and shall file proof of service.

Respondents shall file reply within three weeks after serving copy in advance to other side and thereafter petitioner shall file rejoinder within one week.

List the matter 09.11.2017.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 22nd day of September, 2017.